

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 401
IA/901/ND/2022, IA/2957/ND/2022 IN IB/170/ND/2020

IN THE MATTER OF:

Rajiv Tiwari	...	Applicant
Versus		
Umang Town Planner Pvt Ltd.	...	Respondent

Order under Section 9 Of Insolvency and Bankruptcy Code, 2016.

Order delivered on 28.07.2022

Coram:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Rajeev Shrivastava, Adv.
For the Respondent	: Milan Negi Adv., Mr. Rupesh Kumar Suspended Director, Vinay Kumar Singh, Suspended Director in person

ORDER

IA/3636/ND/2022

This application has been filed in IB/170/ND/2020 seeking withdrawal of CIRP initiated vide order dated 21.12.2021 in IB/170/ND/2020 filed by the Operational Creditor i.e. Rajiv Tiwari against Corporate Debtor/Respondent i.e. Umang Town Planner Pvt Ltd.

The application has filed by the RP in Form-FA, on the instructions of the sole Financial Creditor i.e., HDFC Bank Limited. The RP has stated that all the formalities as per regulation 30(A) of CIRP Regulations has been fulfilled and all the cost against the CIRP has been paid. Proof of the same has been attached in this application.

It has been prayed to close the CIRP proceeding against the CD i.e. Umang Town Planner Pvt Ltd. as settled. RP has also stated that the balance CIRP cost has also been paid and nothing remains due.



In view of the above, we close the CIRP proceedings in IB/170/ND/2020. Resultantly, all associated applications are dismissed. Liberty is given to the Operational Creditor to work out his remedy as against the CD in accordance with law.

IA/2957/ND/2022

Bailable warrants issued by this Tribunal vide order dated 27.05.2022 have been executed and both respondents are present before this Tribunal and stand discharged and the bailable warrants issued vide order dated 02.06.2022 stand withdrawn.

-Sd-

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-Sd-

**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**